## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.17(MAH)/2012 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE PARTIES:

M/s. Virtuous Retail Ltd.

V/s.

M/s. Kakade City Mall Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

## Order

## C.P No. 17/397-398/CLB/MB/MAH/2012

- 1. None present. Registry is directed to issue another notice of hearing to both the parties.
- 2. As per the case records an award has been passed by an Arbitrator. The Petitioner/ Respondents are directed to place on record the said Arbitration Award and the compliance made by the parties.
- 3. Fix the date of hearing on 28.09.2016.

MKShrawer-

M. K. SHRAWAT Member (Judicial)

Dated: 19th August, 2016.